NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 33/(MAH)/2015 MA. No. 179/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES:

Sejal Shah

V/s.

M/s. Sejal Glass Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

& Seema Y. Bashyllcom Advocate

Order

CA No.179/2016 in TCP No.33/74(2)/CLB/MB/MAH/2015

The Applicant called Sejal Shah filed an Application u/s.73(4) for repayment of the deposit made in the company in accordance with the terms and conditions of the FD issued by the company. Since none is present from the Company side, list this Application for hearing on 18.1.2017 directing the Petitioner to communicate this order to the Company enabling the company to be present on the next date of hearing.

Sa/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)